slums in 65 specified cities under the Sub Mission Basic Services to the Urban Poor (BSUP) and in other cities and towns under the Integrated Housing and Slum Development Programme (IHSDP). The schemes are demand driven and so far 15,70,908 houses have been sanctioned and Central share of Rs. 21039.87 crores committed for the purpose.

Model Real Estate (Regulation and Development) Bill

2267. SHRI NANDI YELLAIAH: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Ministry has finalised the Model Real Estate (Regulation and Development) Bill to regulate the functioning of builders;

(b) if so, the salient features thereof;

(c) whether some industries/companies have opposed this Bill;

(d) if so, the points of their contention and Government's reaction thereto; and

(e) by when it is likely to be introduced?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (e) In order to promote planned and healthy real estate development of colonies and apartments with a view to protecting consumer interest on the one hand and to facilitate smooth and speedy urban construction on the other; Ministry of Housing and Urban Poverty Alleviation had drafted the draft Model Real Estate (Regulation of Development) Act 2009. The draft bill was put in public domain through website of the Ministry *(http://mhupagov.in)* in August, 2009. Comments/suggestions on the draft bill were invited from public and other stakeholders including State Governments and Union Territory administrations, business chambers. The Ministry of Housing and Urban Poverty Alleviation discussed the comments received and the issues raised with representatives of the State Governments in a meeting held in March, 2010 and then in a series of Workshops held in April, 2010, in order to prepare the second draft with the participation of urban development and urban law experts from some of the States.

This draft was placed before a wider group of States, developers and experts in another round of consultations held on 11th June, 2010. However, through different consultations, the basic structure of the earlier model bill has undergone substantial changes and the Ministry had accordingly

referred the matter to Ministry of Law and Justice to advice as to whether it would be appropriate to legislate in the matter by the Union Government or otherwise.

Ministry of Law and Justice has opined that while some aspects of the proposed bill are in state jurisdiction, some of the issues being covered fall under Concurrent List and under the Concurrent jurisdiction In keeping with the advice of the Ministry of Law and Justice, the law is being redrafted as a bill that may be posed to Parliament under the Concurrent List. Consultations and examination therefor are ongoing. The scope of the bill therefore, is under deliberation and no timeframe for its firming up can be assigned at this stage. Further, for the Government to proceed to the stage of implementation of legislation it would be necessary for the Government to complete its examination of the proposal and obtain requisite approvals.

Transformation of kutcha houses into pucca ones

†2268. SHRI BALAVANT *ALIAS* BAL APTE: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether Government proposes to transform all kutcha houses in the country into pucca ones;

(b) if so, the details thereof and the estimated State-wise number of kutcha houses in the country at present;

(c) the amount needed to be spent for this purpose; and

(d) the time by when kutcha houses are likely to be transformed?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (d) A Technical Group constituted by the Ministry in 2006 to assess the urban housing shortage has estimated that by 2007 out of total housing stock of 58.83 million, 2.18 million would be katcha units.

The National Urban Housing and Habitat Policy (NUHHP) 2007 aims at promoting sustainable development of habitat in the country with a view to ensuring equitable supply of land shelter and services at affordable prices to all sections of the society. 'Land' and 'colonisation' being State subjects, it is for the State Governments to pursue the initiatives under the NUHHP:2007 and no timeframe for facilitation of housing to all citizens can be assigned.

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†Original notice of the question was received in Hindi.